

This Letter of Offer is sent to you as a Public Shareholder (as defined later) of Thirdwave Financial Intermediaries Limited. If you require any clarifications about the action to be taken, you may consult your stock broker or investment consultant or Manager to the Offer / Registrar to the Offer (as defined below). In case you have recently sold your equity shares of Thirdwave Financial Intermediaries Limited, please hand over this Letter of Offer and the accompanying Form of Acceptance cum Acknowledgment to the member of the stock exchange through whom the said sale was effected.

OPEN OFFER BY**UVS HOSPITALITY PRIVATE LIMITED (“ACQUIRER”) (PAN NO. AACCU9120C)**

Registered Office: 501-A, Pinnacle Corporate Park BKC Bandra (E), Vill Kole Kalyan Mumbai – 400051, Maharashtra
Tel. No.: +91 9867344706 Fax: Nil

TO ACQUIRE

Upto 5,73,976 (Five Lakh Seventy- Three Thousand Nine Hundred Seventy - Six) equity shares of face value INR 10/- (Rupees Ten Only) each, representing 26% of the total outstanding, issued and fully paid-up equity share capital on a fully diluted basis carrying voting rights

OF**THIRDWAVE FINANCIAL INTERMEDIARIES LIMITED (“TARGET COMPANY”)**


Registered Office: Unit - 601, Ambuja Neotia Ecocentre EM - 4, EM Block, Sector V, Kolkata – 700091, West Bengal
Email: compliance.thirdwave@gmail.com ; Website: www.twfil.com ;

CIN: L15100WB1989PLC046886

at a price of INR 17/- (Rupees Seventeen Only) per fully paid - up equity share of face value INR 10/- (Rupees Ten Only) each (“Offer Price”), payable in cash, pursuant to the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, including amendments thereto (“Takeover Regulations”).

1. This Offer is being made by the Acquirer pursuant to regulations 3(1) & 4 of the Takeover Regulations for control over the Target Company.
2. This Offer is not a conditional upon any minimum level of acceptance by the Shareholders of the Target Company.
3. As on the date of this Draft Letter of Offer, there are no statutory approvals required to acquire equity shares that are validly tendered pursuant to this Open Offer. However, the Open Offer would be subject to all statutory approvals that may become applicable at a later date but before completion of the Open Offer.
4. If there is any upward revision in the Offer Price/ Offer Size by the Acquirer at any time upto one (01) working day prior to the commencement of the Tendering Period, i.e., Tuesday, June 06,2023, in terms of Takeover Regulations, the same would also be informed by way of an announcement in the same newspapers where the Detailed Public Statement (“DPS”) was published. Such revised Offer Price would be payable by the Acquirer to all the shareholders, who have validly tendered their equity shares anytime during the Tendering Period to the extent their equity shares have been verified and accepted under the Offer, by the Acquirer. If the Offer is withdrawn pursuant to Regulation 23 of the Takeover Regulation, the same would be communicated within two (02) working days by an announcement in the same newspapers in which the DPS had been published.
5. **There is no competitive bid as on the date of the Letter of Offer.**
6. **This Offer is not a competing offer in terms of Regulation 20 of the Takeover Regulations.**
7. A copy of the Public Announcement, DPS and the Letter of Offer (including Form of Acceptance cum Acknowledgment) is also available on the website of the Securities and Exchange Board of India (“SEBI”), i.e., www.sebi.gov.in.

All future correspondence, if any, should be addressed to the Manager / Registrar to the Offer at the following addresses:

| MANAGER TO THE OFFER | REGISTRAR TO THE OFFER |
|--|---|
|  Fastrack Finsec Category-I Merchant Banker |  |
| FAST TRACK FINSEC PRIVATE LIMITED B-502, Statesman House, 147 Barakhamba Road, New Delhi- 110001 | PURVA SHAREGISTRY(INDIA) PRIVATE LIMITED 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg Lower Parel (East) Mumbai MH – 400011 |
| Tel:011-43029809; | Tel: 022-2301 8261 / 2301 2518 |
| Website: www.ftfinsec.com | Email: support@purvashare.com |
| Email: Vikasverma@ftfinsec.com | Website: https://www.purvashare.com/ |
| Contact person: Mr. Vikas Kumar Verma | Contact Person: Ms. Deepali Dhuri |
| SEBI Registration No.: INM000012500 | SEBI Reg. No: INR000001112 |
| CIN: U65191DL2010PTC200381 | CIN: U67120MH1993PTC074079 |
| OFFER OPENS ON: Wednesday, June 07,2023 | OFFER CLOSES ON: Tuesday June 20, 2023 |

TENTATIVE SCHEDULE OF ACTIVITIES PERTAINING TO THE OFFER

| Activity | Schedule |
|--|--------------------------|
| | Day and Date |
| Date of the Public Announcement | Tuesday, April 18, 2023 |
| Date of publishing of the DPS | Friday, April 21, 2023 |
| Last date of filing of the draft Letter of Offer with SEBI | Friday, April 28, 2023 |
| Last date of Public Announcement for a Competing Offer(s) | Friday, May 12, 2023 |
| Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer) | Monday, May 22, 2023 |
| Identified Date* | Thursday, May 25, 2023 |
| Last date by which Letter of Offer will be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date | Wednesday, May 31, 2023 |
| Last date by which the Committee of Independent Directors of the Board of Directors of the Target Company shall give its recommendations to the Public Shareholders of the Target Company for this Offer | Monday, June 05, 2023 |
| Last date for Upward revision in Offer Price/ Offer Size | Tuesday, June 06, 2023 |
| Date of Publication of Offer opening Public Announcement in the newspaper in which DPS has been published | Tuesday, June 06, 2023 |
| Date of commencement of Tendering Period (“Offer Opening Date”) | Wednesday, June 07, 2023 |
| Date of closure of Tendering Period (“Offer Closing date”) | Tuesday June 20, 2023 |
| Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company | Wednesday, July 05, 2023 |

() Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be mailed. It is clarified that the Public Shareholders (registered or unregistered) of the Target Company (except the Acquirer including persons deemed to be person acting in concert with such parties) are eligible to participate in this Offer at any time prior to the closure of this Offer.*

The above timelines are tentative (prepared on the basis of timelines provided under the Takeover Regulations) and are subject to change for any reason, including, but not limited, delays in receipt of approvals or comments from regulatory authorities.

RISK FACTORS:

Given below are the risks related to the proposed Offer and those associated with the Acquirer:

Relating to the Proposed Offer:

- 1) This Offer is made pursuant to the Share Purchase Agreement dated April 18, 2023 with the Acquirer to acquire substantial shares and control over the Target Company. In case the provisions of the SEBI (SAST) Regulations or the terms of the SPA are not satisfactorily complied by Acquirer or the Seller, then the parties to the SPA shall not act upon the SPA and the transaction envisaged in the said SPA may not be consummated.
- 2) This Offer is subject to the provisions of SEBI (SAST) Regulations, 2011, and in case of non-compliance by the Acquirer with any of the provisions of the SEBI (SAST) Regulations, 2011, the Acquirer shall not act upon the acquisition of equity shares under the Offer.
- 3) In case of over-subscription in the Offer, as per the Regulations, acceptance would be determined on a proportionate basis and hence there is no certainty that all the Equity Shares tendered by the shareholders in the Offer will be accepted.
- 4) Regulation 23(1) of the SEBI (SAST) Regulations, lists the circumstances under which the offer may stand withdrawn. In the present case, as on the date of this Draft Letter of Offer, there are no apparent circumstances that may warrant a withdrawal of the Offer under Regulation 23(1) of the SEBI (SAST) Regulations. If at a later date, any other statutory or regulatory or other approval/s/ no objections are required, the Offer would become subject to receipt of such other statutory or regulatory or other approval/s/no objections.
- 5) Shareholders who tender the Equity Shares in acceptance of the Offer shall not be entitled to withdraw their shares, even if the acceptance of equity shares under this Offer and dispatch of consideration are delayed.
- 6) The tendered physical shares and the documents would be held in trust by the Registrar to the Offer until the completion of Offer formalities and the public shareholders who will tender their equity shares would not be able to trade such equity shares held in trust by the Registrar to the Offer during such period. Acquirer and the Manager to the Offer accept no responsibility for statements made otherwise than in the Draft Letter of Offer (DLOF)/ Detailed Public Statement (DPS)/ Public Announcement (PA) and anyone placing reliance on any other sources of information (not released by Acquirer) would be doing so at his / her / its own risk.
- 7) The Equity Shares tendered in the Offer shall be held in the pool account of the broker/in trust by the Clearing Corporation /Registrar to the Offer until the completion of the Offer formalities and the Public Shareholders who have tendered their Equity Shares will not be able to trade in such Equity Shares during such period, even if the acceptance of equity Shares in this offer and/or dispatch of payment consideration are delayed. Further, during such period, there may be fluctuations in the market price of the Equity Shares that may adversely impact the Public Shareholders who have tendered their Equity Shares in this Offer. It is understood that the Public Shareholders will be solely responsible for their decisions regarding their participation in this Offer and the Acquirer do not make any assurance with respect to the market price of the Equity Shares at any time, whether during or after the completion of the Offer, and disclaim any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any shareholder on whether to participate or not to participate in the Offer.
- 8) Public Shareholders should note that once they have tendered their Equity Shares in the Offer, they will not be able to withdraw their Equity Shares from the Offer, even if the acceptance of Equity Shares under the Offer and dispatch of consideration is delayed. During such period, there may be fluctuations in the market price of the Equity Shares of the Target Company. The Public Shareholders will not be able to trade in such Equity Shares which are in the custody of the Registrar to the Offer and/or Clearing Corporation notwithstanding delay in acceptance of the Equity Shares in this Offer and dispatch of payment consideration. Accordingly, the Acquirer and Manager to the Offer make no assurance with respect to the market price of the Equity Shares of the Target Company before, during or upon completion of this Offer and each of them expressly disclaims any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by the Public Shareholders on whether or not to participate in this Offer.

Relating to the Acquirer:

- 1) The Acquirer make no assurance with respect to the financial performance of the Target Company and their investment/divestment decisions relating to their proposed shareholding in the Target Company.
- 2) The Acquirer cannot provide any assurance with respect to the market price of the Equity Shares of the Target Company before, during or after the Offer and expressly disclaims any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any Shareholder on whether to participate or not to participate in the Offer.
- 3) The Acquirer and the Manager to the Offer accepts no responsibility for the statements made otherwise than in the Public Announcement ('PA')/Detailed Public Statement ('DPS')/Draft Letter of Offer ('DLoF')/Letter of Offer ('LoF') and anyone placing reliance on any other sources of information, not released by the Acquirer, would be doing so at his / her / its own risk.

The Risk Factors set forth above pertain to the Offer and does not relate to the present or future business or operations of the Target Company or any other matters and are neither exhaustive nor intended to constitute a complete or comprehensive analysis of the risks involved in or associated with the participation by any Shareholder in the Offer. Each Shareholder of the Target Company is hereby advised to consult with legal, financial, tax, investment or other advisors and consultants of their choosing, if any, for further risks with respect to each such Shareholder's participation in the Offer.

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1. DEFINITIONS AND ABBREVIATIONS

| | |
|---------------------------------------|---|
| Acquirer | UVS Hospitality Private Limited R/o: 501-A, Pinnacle Corporate Park BKC Bandra (E), Vill Kole Kalyan Mumbai – 400051, Maharashtra |
| Board of Directors | The Board of Directors of the Target Company |
| Book Value per equity Share | Book value per equity share of the Target Company is calculated by dividing the net-worth by number of equity shares issued and outstanding |
| BSE | BSE Limited |
| Buying Broker | Nikunj Stock Broker Limited, incorporated under the Companies Act, 1956 having its registered office at A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-11007 |
| Clearing Corporation | Indian Clearing Corporation Limited |
| CIN | Corporate Identification Number |
| CDSL | Central Depository Services (India) Limited |
| Companies Act, 1956 | The Companies Act, 1956, as amended or replaced. |
| Companies Act, 2013 | The Companies Act, 2013 to the extent notified by the MCA and in force as of the date of this Draft Letter of Offer. |
| Depositories | CDSL and NSDL |
| Detailed Public Statement / DPS | Detailed Public Statement made by the Acquirer which was published in the newspapers on Friday, April 21, 2023 |
| DIN | Director Identification Number |
| DIPP | Department of Industrial Policy and Promotion |
| DP | Depository Participant |
| DP ID | Depository Participant Identification |
| Draft Letter of Offer/ DLOF | The Draft Letter of Offer dated Friday, April 28, 2023 |
| DTAA | Double Taxation Avoidance Agreement |
| Equity Shares / Shares | Fully paid-up equity share(s) of the Target Company, having a face value of INR 10/- (Rupees Ten Only) each |
| Escrow Account | Escrow Account in the name and style of “THIRDWAVE - OPEN OFFER ESCROW ACCOUNT” bearing Account number 000405141378 opened with Escrow Bank |
| Escrow Agreement | Escrow agreement dated April 18, 2023 between the Acquire, Escrow Bank and the Manager to the Offer. |
| Escrow Bank | ICICI BANK LIMITED, a banking company duly incorporated under the Companies Act, 1956 and registered as a banking company within the meaning of the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Gujarat. Pin – 390 007, Gujarat, India and acting for the purpose of this agreement through its branch situated at ICICI Bank Limited, Capital Markets Division, 5th Floor, HT Parekh Marg, Backbay Reclamation, Churchgate, Mumbai – 400020 |
| FEMA | Foreign Exchange Management Act, 1999, as amended from time to time |
| FII | Foreign Institutional Investor |
| FPI | Foreign Portfolio Investors |
| Fiscal | The financial year from April 1 st to March 31 st . |
| FVCI | Foreign Venture Capital Investor |
| FY | Financial Year |
| Identified date | the date falling on the 10 th Working Day prior to the commencement of the Tendering Period, for the purpose of determining the Public Shareholders of the Target Company to whom the Letter of Offer shall be sent |
| INR / Rs. / Rupees | Indian Rupees |
| KYC | Know Your Client |
| Letter of Offer / LOF | The Letter of Offer dated [•] |
| Manager to the Offer/ Merchant Banker | Fast Track Finsec Private Limited, the Merchant Banker appointed by the Acquirer pursuant to Regulation 12 of the Takeover Regulations having its registered office at B-502, Statesman House, 147 Barakhamba Road, New Delhi- 110001 |
| Maximum Consideration | INR 97,57,592/- (Rupees Ninety Seven Lakh Fifty Seven Thousand Five Hundred and Ninety Two Only), i.e., the total funds required for the Offer (assuming full acceptances) for the acquisition of upto 5,73,976 (Five Lakh Seventy- Three Thousand Nine Hundred Seventy - Six) equity shares from the Public Shareholders of the Target Company at the Offer Price of INR 17/- (Rupees Seventeen Only) per fully paid- up equity share of face value INR 10/- (Rupees Ten Only) each. |
| NRE | Non-Resident External |

| | |
|--|--|
| NRI | Non- Resident Indian |
| NSDL | National Securities Depository Limited |
| OCB | Overseas Corporate Bodies |
| Offer / Open Offer | This Open Offer being made by the Acquirer to the Public Shareholders of the Target Company for acquiring upto 5,73,976 (Five Lakh Seventy Three Thousand Nine Hundred Seventy Six) fully paid-up equity shares of face value of INR 10/- (Rupees Ten only) each representing 26% of the total voting equity share capital on a fully diluted basis of the Target Company, expected as of the tenth (10th) working day from the closure of the Tendering Period at the Offer Price of INR 17/- (Rupees Seventeen only), subject to the terms and conditions mentioned in the Draft Letter of Offer, the PA and the DPS |
| Offer Opening Date | Wednesday, June 07,2023 |
| Offer Closing Date | Tuesday June 20, 2023 |
| Offer Price | INR 17/- (Rupees Seventeen only) per fully paid-up equity share of face value INR 10/- (Rupees Ten Only) each, payable in cash as a negotiated price. |
| Offer Size | Under this Open Offer of acquisition of upto 5,73,976 (Five Lakh Seventy- Three Thousand Nine Hundred and Seventy- Six Only) fully paid up equity shares of face value INR 10/- (Rupees Ten Only) each at the rate of INR 17/- (Rupees Seventeen only) per equity share as a negotiated price aggregating upto INR 97,57,592/- (Rupees Ninety Seven Lakh Fifty Seven Thousand Five Hundred and Ninety Two Only). |
| PAN | Permanent Account Number |
| PAT | Profit After Tax |
| Persons eligible to participate in the Offer | Registered shareholders of the Target Company, unregistered shareholders who own the equity shares of the Target Company at any time prior to the closure of Offer, including the beneficial owners of the shares held in dematerialized form, except the parties to Share Purchase Agreement dated April 18, 2023. |
| PIO | Persons of Indian Origin |
| Public Announcement/ PA | Public Announcement of the Open Offer made by the Manager to the Offer on behalf of the Acquirer on Tuesday, April 18, 2023 in accordance with the Takeover Regulations |
| PACs | Person Acting in Concern |
| Public Shareholders / Shareholders | In compliance with the provisions of Regulation 7(6) of the Takeover Regulations, all shareholders of the Target Company, registered or unregistered, other than (i) the Acquirer, (ii) the parties to the SPA (as defined below) for the sale of the equity shares of the Target Company and (iii) persons deemed to be acting in concert with parties at (i) and (ii) above. |
| QFI | Qualified Foreign Investor |
| RBI | Reserve Bank of India |
| Registrar or Registrar to the Offer | Purva Sharegistry (India) Pvt. Ltd, incorporated under the Companies Act, 1956 having its registered office at 9, Shiv Shakti Industrial Estate, J.R.Boricha Marg, Lower Parel (East) Mumbai – 400011 |
| SPA | Share Purchase Agreement dated April 18, 2023 |
| SEBI | Securities and Exchange Board of India |
| SCRR | Securities Contract (Regulations) Rules, 1957 |
| Takeover Regulations / SEBI (SAST) Regulations | Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, including amendments thereto. |
| Target Company/ Company | Thirdwave Financial Intermediaries Limited |
| Tendering Period | Period commencing from June 07,2023 to June 20, 2023 (both days included) |
| TRS | Transaction Registration Slip |
| Working Day(s) | A working day of SEBI, as defined in regulation 2(1)(zf) of the Takeover Regulations |

Note: All terms beginning with a capital letter used in this Draft Letter of Offer, but not otherwise defined herein, shall have the meaning ascribed thereto in the Takeover Regulations, unless specified otherwise.

2. DISCLAIMER CLAUSE

“IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE TAKEOVER REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF THIRDWAVE FINANCIAL INTERMEDIARIES LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRER OR THE COMPANY WHOSE SHARES / CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRER IS PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THE DRAFT LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE ACQUIRER DULY DISCHARGE THEIR RESPONSIBILITY ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER NAMELY FAST TRACK FINSEC PRIVATE LIMITED, HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED APRIL 28, 2023 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT(S) THEREOF. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRER FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.”

3 DETAILS OF THE OFFER

3.1 Background of the Offer

3.1.1 This Offer is being made to acquire substantial shares and control over the Target Company in terms of the provisions of Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulation, 2011.

3.1.2 On April 18, 2023, the Acquirer has entered into a Share purchase Agreement (“SPA”) with the members of promoter or promoter group of the Target Company naming Mr. Siddhant Agarwal, VKA Enterprises Private Limited and Prudent Management & Industrial Consultants Pvt Ltd. (herewith referred as **Seller 1, Seller 2 and Seller 3 respectively**) pursuant to which the Acquirer has agreed to acquire 10,07,800 (Ten Lakh Seven Thousand Eight Hundred) Equity Shares representing 45.65% of the Paid up Equity Shares of the Target Company at a price of INR 14/- (Rupees Fourteen Only) per Equity Share, for an aggregate consideration of INR 1,41,09,200/- (Rupees One Crore Forty One Lakh Nine Thousand Two Hundred Only). The Consideration for the Sale Shares shall be paid in cash by the Acquirer.

3.1.3 This Offer is not as a result of a global acquisition, resulting in an indirect acquisition of the Target Company. The acquisition of the Sale Shares by the acquirer are subject to certain conditions precedent, as provided in the SPA.

3.1.4 The Sellers have not been prohibited by SEBI from dealing in securities. Further, apart from the obligations under the terms of the SPA, the Sellers do not have any other liabilities / obligations towards the Acquirer.

3.1.5 The salient features of the SPA are as follows:

- The Purchase Price for the Sale Shares (The “Purchase Price”) shall be Calculated on the basis of a price of INR 14/- (Rupees Fourteen Only) per equity share and in the aggregate shall be INR 1,41,09,200/- (Rupees One Crore Forty One Lakh Nine Thousand Two Hundred Only) payable to the sellers in the proportion set out in schedule 2 of Agreement.
- The payment to be made to the sellers by the purchaser under this agreement shall be made in INR the purchase price being paid to the sellers is an all-inclusive payment which, without being separately identified. It is hereby acknowledged and agreed between the parties that, other than the purchase price, there are no other payments being made by the purchaser to the sellers for the transactions contemplated under the transaction documents.

3.1.6 There is no separate arrangement for the acquisition of control over the Target Company.

3.1.7 The Acquirer may consummate the transaction as contemplated in the SPA after the expiry of the Offer period in terms of regulation 22(1) of the Takeover Regulation or subject to the Acquirer depositing cash of an amount equal to 100% of the Offer Size payable into the Escrow Account under the Open Offer (assuming full acceptance of the Open Offer) in accordance with the provision of regulation 22(2) of the Takeover Regulations, the Acquirer may after the expiry of 21 (twenty one) working days from the date of the DPS consummate the transaction as contemplated in the SPA.

3.1.8 There is no non-compete fee in the SPA.

3.1.9 There is no person acting in concert with the Acquirer for the purpose of this Open Offer.

3.1.10 There is no separate arrangement for the proposed change in control of the Target Company.

3.1.11 The Acquirer has not been prohibited by SEBI from dealing in securities in terms of any direction issued under Section 11B of the Securities and Exchange Board of India Act, 1992 (“SEBI Act”) or under any of the regulations made under the SEBI Act.

3.1.12 As on the date of this Letter of Offer, none of the person(s) forming part of the Board of Directors of the Target Company represent the Acquirer. In terms of the SPA, the promoter directors of the Target Company shall resign after the consummation of the transaction and the Seller shall cause the Target Company to convene a meeting of its Board of Directors and take a note of the resignation of promoter directors of the Target Company and appoint the Acquirer as the new directors of the Target Company on the consummation of the transaction.

3.1.13 As per regulations 26(6) and 26(7) of the Takeover Regulations, the recommendations of the committee of independent directors, as constituted by the Board of Directors of the Target Company on the Offer, will be published at least two (2) Working days before the commencement of the Tendering Period, i.e., on or before June 05, 2023 in the same newspapers where the DPS was published and simultaneously a copy of such recommendation will be sent to SEBI, BSE and to the Manager to the Offer.

3.1.14 As on the date, Acquirer has confirmed that they are categorized in the list of wilful defaulters of any bank, financial institution, or consortium thereof in accordance with guidelines on wilful defaulters issued by Reserve Bank of India.

3.1.15 As on the date, Acquirer has not been categorized as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018.

3.1.16 Upon completion of the Open Offer, the Existing Promoters of the Target Company will be categorized in the public category of the Target Company (“Seller”), in accordance with applicable provisions of Regulation 31A of LODR Regulations. The Seller of the Target Company have provided their intention as regards not continuing

as the Promoters of the Target Company, post the completion of the acquisition of Equity Shares by the Acquirer under the SPA and have accordingly requested the Target Company that they be reclassified as Public Shareholders post the completion of the acquisition of their entire shareholding by the Acquirer, as contemplated under the SPA.

- 3.1.17 Upon completion of the Open Offer, and subject to compliance with Regulation 31A of the LODR Regulations, the Acquirer shall be inducted as the Promoters of the Target Company and they shall exercise control over the Target Company.

3.2 Details of the proposed Offer

- 3.2.1 In accordance with Regulation 13 and 14 of the Takeover Regulations, the Manager to the Offer, on behalf of the Acquirer, a copy of the PA made on day Tuesday, April 18, 2023 have submitted to BSE, SEBI and to the Target Company at its registered office address via e-mail and hard copy. Further, the DPS was made on Friday, April 21, 2023 which was published in the following newspapers on April 21, 2023 :

| Publication | Language | Editions |
|-------------------|----------|-----------------|
| Business Standard | English | All editions |
| Business Standard | Hindi | All editions |
| Partahkal | Marathi | Mumbai edition |
| Arthik Lip | Bengali | Kolkata Edition |

Note: The PA, DPS and Corrigendum published on April 26, 2023 are also available on the SEBI's website at www.sebi.gov.in.

- 3.2.2 This Open Offer is made by the Acquirer in terms of regulations 3(1) & 4 of the Takeover Regulations to the Public Shareholders of the Target Company to acquire upto 5,73,976 (Five Lakh Seventy Three Thousand Nine Hundred Seventy Six) fully paid-up equity shares of face value of INR 10/- (Rupees Ten Only) each representing 26 % of the total voting equity share capital on a fully diluted basis of the Target Company at a negotiated price of INR 17/- (Rupees Seventeen only) per fully paid up equity share (“Offer Price”), payable in cash, subject to the terms and conditions set out in the PA, DPS and the Letter of Offer.
- 3.2.3 There are no partly paid- up equity shares in the Target Company.
- 3.2.4 This Offer is not a competing offer in terms of Regulation 20 of the Takeover Regulations and there have been no competing offers as of the date of this Draft Letter of Offer.
- 3.2.5 This is not a conditional offer in terms of Regulation 19 of the Takeover Regulations and is not subject to any minimum level of acceptance from the shareholders. The Acquirer will accept the equity shares of the Target Company which are tendered in valid form in terms of this Offer, i.e., upto 5,73,976 (Five Lakh Seventy- Three Thousand Nine Hundred Seventy- Six) equity shares of face value of INR 10/- (Rupees Ten Only) each.
- 3.2.6 The Acquirer has not undertaken any transaction in the equity shares of the Target Company from the date of the PA, i.e., April 18, 2023 and up to the date of this Draft Letter of Offer.
- 3.2.7 The Equity shares of the Target Company will be acquired by the Acquirer free from all liens, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights declared thereafter.
- 3.2.8 Upon completion of this Open Offer, assuming full acceptances in the Open Offer and pursuant to the SPA, the Acquirer will hold 15,81,776 (Fifteen Lakh Eighty-One Thousand Seven Hundred and Seventy-Six only) equity shares representing 71.65% of the total outstanding, issued and fully paid-up equity capital of the Target Company.
- 3.2.9 As per Regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the SCRR, the Target Company is required to maintain at least 25% (twenty-five percent) public shareholding, as determined in accordance with the SCRR, on a continuous basis for listing. If as a result of acquisition of Equity Shares pursuant to the SPA and Open Offer, the public shareholding in the Target Company falls below the minimum public shareholding requirement as per SCRR, and the SEBI (LODR) Regulations, then the Sellers have agreed to take necessary steps to bring down the promoters and promoter group shareholding in the Target Company to the level specified, and within the time prescribed, under applicable law, in a manner acceptable to the Acquirer and the PACs.
- 3.2.10 The Acquirer shall not be eligible to make voluntary delisting offer under SEBI (Delisting of Equity Shares) Regulations, 2009, unless a period of twelve months have elapsed from the date of completion of the Offer period as per Regulation 7(5) of the Takeover Regulations.
- 3.2.11 The Manager to the Offer does not hold any equity shares in the Target Company as on the date of the PA and/or DPS and/or Draft Letter of Offer. The Manager to the Offer further declares and undertakes that it will not deal on

its own account in the equity shares of the Target Company during the Offer period.

3.2.12 There is no differential pricing for this Offer.

3.3 Objects of the Acquisition /Offer

- 3.3.1 The Acquirer has no plans to alienate any material assets of the Target Company whether by sale, lease, encumbrance or otherwise outside the ordinary course of business of the Target Company. In the event any substantial assets of the Target Company are proposed to be sold, disposed off or otherwise encumbered in the succeeding 2 (two) years from the date of closure of the Open Offer, the Acquirer undertake that they shall do so only upon receipt of prior approval of the shareholders of the Target Company through special resolution by way of a postal ballot in terms of proviso to Regulation 25(2) of the Takeover Regulations and subject to applicable laws as may be required.
- 3.3.2 Other than as set out in the paragraph above, if the Acquirer intend to restructure or alienate any material assets of the Target Company or its subsidiaries, within a period of 2 (Two) years from completion of the Open Offer, the Target Company shall seek the approval of its shareholders as required under the proviso to Regulation 25(2) of the SEBI (SAST) Regulations.
- 3.3.3 The object of acquisition is to control over the Target Company. The Acquirer reserves the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be carried out, will be in accordance with the laws applicable. The Acquirer may reorganize and/or streamline existing businesses or carry on additional businesses for commercial reasons and operational efficiencies.
- 3.3.4 There is no likelihood of any material impact on the employment or location of the Target Company's business.
- 3.3.5 The prime objective of the Acquirer for the acquisition of Equity Shares is to have substantial holding of Equity Shares and voting rights, accompanied by acquisition of control of the Target Company. The Acquirer with their operational expertise and financial strength, intend to position the Target Company for future growth and creation of value for its stakeholders.

4 BACKGROUND OF THE ACQUIRER

➤ UVS Hospitality Private Limited (PAN: AACCU9120C) (“Acquirer”)

- a. UVS Hospitality Private Limited, is a private company was incorporated on September 03, 2021 under the Companies Act, 2013 bearing Corporate Identity number U55101MH2021FTC366943. The Registered Office of the Company is situated at 501-A, Pinnacle Corporate Park BKC Bandra (E), VILL KOLE KALYAN MUMBAI – 400051, Maharashtra
- b. UVS Hospitality Private Limited was incorporated with the main object:
- i. To acquire, construct, own, operate, run and manage and to carry on the business of running hotels, motels, holiday camps, guest houses, restaurants (including quick service restaurants), resorts, canteens, kitchens, food courts, shops, stores, mobile food counters, eating houses, kiosks, food court , outlets, cafeterias, dine in facility, take away and/ or delivery based services, caterers, cafes, taverns, pubs, bars, beer houses, micro-breweries, refreshment rooms and lodging or apartments of house keepers, service apartments, night clubs, casinos, discotheques, swimming pools, health clubs, baths, dressing rooms, licensed victuallers, wine, beer and spirits merchants, exporters, importers, and manufacturers of aerated mineral and artificial water and other drinks, purveyors, caterers of public amusement generally and all business incidental thereto, whether as owners, co- owners, joint ventures, operators, franchisees, franchisers and/ or any other business model.
 - ii. To purchase, take on lease hire, erect or otherwise acquire, establish, equip and act as collaborators, technicians of any other hotels, motels, holiday camps, restaurants, canteens, cafes, pubs, bars, kitchens, refreshment rooms, casinos etc. in India or in any other part of the world and to carry on the business of consultants to the hotels, restaurants, kitchens, canteens, etc. in existence or to be started and to train chefs, cooks, bearers and other staff for hotel industry.
 - iii. To carry on the business of manufacturing, buying, selling, producing, processing, importing, exporting, distributing, trading, supplying, running, managing and dealing in all kinds of food, food products, dairy products, bakery & confectionery products, whether as owners, co-owners, joint ventures, operators, franchisees, franchisers and/ or any other business model.
 - iv. To manufacture export, import, produce, process, prepare, package, buy, sell and deal in all kinds of aerated, artificial and mineral waters, soft drinks, carbonated drinks, wine, beer, sprit, liquor and other drinks, fruit and vegetable powders and preparations of all kinds, fruit juices, breakfast foods, protein foods, dietic products, strained baby foods, instant foods and food stuffs and provisions of all kinds.

- c. UVS Hospitality Private Limited (“Company”) originally incorporated as a private Limited Company under Companies Act, 2013 having its registered office at 501-A, Pinnacle Corporate Park BKC Bandra (E), Vill Kole Kalyan Mumbai - 400051, Maharashtra. There is no change in the name and address of the Company since incorporation.
- d. The shares of Acquirer are not listed in any of stock exchanges in India.
- e. The Acquirer has the Authorized Capital of INR 3,50,00,000/- (Rupees Three crore Fifty Lakh Only) divided into 35,00,000 (Thirty Five Lakh) equity shares of INR 10/- (Rupees Ten Only) each and the issued and paid-up share capital of the Acquirer as on the date of DLOF is INR 1,58,93,410/- (Rupees One Crore Fifty Eight Lakh Ninety Three Thousand Four Hundred Ten Only) divided into 15,89,341 (Fifteen Lakh Eighty Nine Thousand Three Hundred Forty One) equity shares of INR 10/- (Rupee Ten Only) each, set out below is the shareholding pattern of the Acquirer:

| Name of Shareholder | No. of Shares | Percentage |
|--------------------------------------|---------------|------------|
| Promoters: | | |
| UVS Investment Management Pte. Ltd.* | 5,14,011 | 32.34% |
| Mr. Deepak Kumar Baldev Kumbhar | 1000 | 0.06% |
| Mr. Utkarsh Vartak | 10,74,330 | 67.60% |
| Total | 100,000 | 100% |

*Mr Utkarsh Vartak and Nanche Investment Trust holding 75% and 25% respectively in UVS Investment Management Pte. Ltd.

- f. The details of Board of Directors of UVS Hospitality Private Limited are:

| Name | DIN | Designation | Date of Appointment | Qualification | Experience |
|---------------------------------|----------|-------------|---------------------|---|--|
| Mr. Utkarsh Vartak | 09306253 | Director | September 03, 2021 | BSC in Hospitality and Hotel Administration (IHM GOA) | 16 Years experience in Hospitality industries (Co. founder & CEO of Rosa Maxicano Australia) |
| Mr. Deepak Kumar Baldev Kumbhar | 09306254 | Director | September 03, 2021 | SSC | 18 Years Experience in Stock Market as a Dealer and Relationship Manager |

- g. As on the date of this DLOF, Board of Directors of Acquirer does not hold any position(s) on the board of the Target Company.
- h. As on the date of this DLOF, The Acquirer does not belong to the Promoter and Promoter Group of the Target Company.
- i. CA Rahul Patel (M. No. 453264), Partner of M/s S N Lathi & Co.; Chartered Accountants bearing firm registration number 014195C having office at 517, Surgoan Joshi, Indore Road, Khandwa, (MP) 450001, has certified vide certificate dated April 01, 2023 that the net-worth of Acquirer as on March 30, 2023 is INR 1,57,89,244 (Rupees One Crore Fifty Seven Lakh Eighty Nine Thousand Two Hundred Forty Four Only) which can be used for the acquisition of shares of the Target Company under the Offer.
- j. Acquirer doesn't belong to any group.
- k. Acquirer doesn't control and manage other entity.
- l. Neither the Acquirer nor any of the entities with whom they are associated, are in Securities related business and registered with SEBI as a Market Intermediary.
- m. As on date of this DLOF, Acquirer does not have any interest / relationship in the Target Company nor does he hold any shares of the Target Company, except in terms of the proposed acquisition as contemplated vide the SPA (as defined later).

- n. Acquirer has sufficient resources to fulfil the obligation under this Offer and deposited the full amount in Escrow Account opened with ICICI Bank Limited.
- o. Acquirer has confirmed that they are not categorized as a ‘wilful defaulters’ issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on willful defaulters issued by Reserve Bank of India.
- p. As on the date, Acquirer has confirmed that they are not declared as a fugitive offender under Section 12 of the Fugitive Economic Offender Act, 2018.
- q. Acquirer has confirmed that they are not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of the Securities and Exchange Board of India Act, 1992 (“SEBI Act”) or under any of the regulations made under the SEBI Act.
- r. The provisions of chapter V of the SEBI (SAST) Regulations and subsequent amendments thereto are not applicable to the Acquirer
- s. The key financial information of the Acquirer based on its audited financials which has been audited by the Acquirer’s Statutory Auditor, M/s. Jhaveri Shah & Associates for the financial years ended on March 31, 2022 & based on its unaudited financials for the year ended 2023 which has been provided by the S N Lathi & Co., Chartered Accountant vide their certificate.

(In INR)

| Particulars | Financial Year Ended March 2023 (unaudited) | Financial Year Ended March 2022 (Audited) |
|--|--|--|
| <u>Profit & loss statement</u> | | |
| Revenue from operations | 2,00,000 | 0 |
| Other income | 0 | 0 |
| Total income | 2,00,000 | 0 |
| Total expenditure | 1,00,438.2 | 2,44,790 |
| Profit/(Loss) Before Tax | 99,561.83 | 2,44,790 |
| Less: Tax expense | 0 | 0 |
| Profit After Tax | 99,561.83 | (2,44,790) |
| <u>Balance Sheet</u> | | |
| Source of funds: | | |
| Paid up share capital | 1,58,93,412 | 10,00,000 |
| Reserves and surplus | (1,04,168) | (2,44,790) |
| Net worth | 1,57,89,244 | 755,210 |
| Borrowings | 0 | 0 |
| Current Liabilities | 30,000 | 1,14,360 |
| Total | 1,58,19,244 | 8,69,570 |
| Uses of funds: | | |
| Net fixed assets | 31,506 | 52,510 |
| Investments | 50,000 | 0 |
| Deferred tax assets | 0 | 0 |
| Other Non-current assets | 16,00,000 | 0 |
| Net current assets | 1,41,37,738 | 8,17,060 |
| Total Assets | 158,19,244 | 8,69,570 |
| Other Financial Data | | |
| Dividend (%) | 0 | 0 |
| Earnings per share (basic and diluted) (INR) | .063 | (2.45) |
| <u>Notes:</u> | | |

Source – As certified by CA Rahul Patel, Partner of M/s. S N Lathi & Co.; Chartered Accountants bearing firm registration number 014195C having office at 517, Surgoan Joshi, Indore Road, Khandwa (MP) - 450001 vide certificate dated April 05, 2023

t. Acquirer doesn't have any contingent liabilities

5 BACKGROUND OF THE TARGET COMPANY

Thirdwave Financial Intermediaries Limited

- i. The Company was initially incorporated as a private Limited company on May 16, 1989 under the provisions of Companies Act, 1956 with the name and style of "Thirdwave Consultants (P) Limited". The name of the Target Company was changed from "Thirdwave Consultant (P) Limited" to "Thirdwave Financial Intermediaries (P) Limited" on April 21, 1995. Thereafter, The Target Company came out with an Initial Public Offer in year 1996 and the status of the Target Company was changed from Private Limited Company to Public Listed Company and the name of the Company was changed from "Thirdwave Financial Intermediaries (P)Limited" to "Thirdwave Financial Intermediaries Limited" on May 25, 1995. The Registrar of Companies, Kolkata on May 16, 1989, issued the Certificate for Commencement of Business of the Target Company. Further, The Company Commenced its operation as a Computing Consultancy Services in the year 1989 and were registered with Securities and Exchange Board of India ("SEBI") as a Category I Share Registrar in the year 1992. Further, in 1996 the company surrendered its Shares Registrar Certificate and got registered with Reserve Bank of India ('RBI') as a Non-Banking Financial Company ('NBFC'), and continued its operation as an NBFC until 2018. Subsequently, in year 2018, RBI cancelled the Certificate of Registration for NBFC due to non- attainment of the Net Owned Funds requirement of INR 200 Lacs by the Target Company. Thereafter, the Target Company wound up its NBFC business and changed its object to processing and trading of food and beverages and it has started its business with trading of pulses.
- ii. Presently, Registered Office of the Target Company is situated at Unit-601, Ambuja Neotia Ecocentre EM-4, EM Block, Sector V Kolkata WB – 700091. Further, Following below mentioned table provides for the change in the address of the Target Company since incorporation:

| Address | Period |
|--|-------------------------------------|
| 202, Chittaranjan Avenue, Kolkata – 700007 | Since Incorporation till 10/12/1989 |
| 107A, Deluxe Centre, 157C Lenin Sarani, Kolkata – 700013 | From 11/12/1989 to 20/01/1992 |
| 302F Kamalalaya, 156A Lenin Sarani, Kolkata- 700013 | From 21/01/1992 to 23/04/2018 |
| 601, Ambuja Neotia Ecocentre, EM-4, EM Block, Sector V Kolkata WB – 700091 | Since 24/04/2018 |

- iii. As on date of this DLOF, the Authorised Share Capital of the Company is INR 6,00,00,000/- (Indian Rupees Six Crore Only) divided into 60,00,000 (Sixty Lakh) Equity Shares of INR 10/- (Rupees Ten Only) each and structure of the Company are as follow:

| Paid up Equity Shares of TC | No. of Shares/voting rights | % of rights shares/voting |
|------------------------------|-----------------------------|---------------------------|
| Fully paid up equity shares | 22,07,600 | 100 |
| Partly paid up equity shares | Nil | - |
| Total paid up equity shares | 22,07,600 | 100 |
| Total voting rights in TC | 22,07,600 | 100 |

- iv. Presently 22,07,600 (Twenty- Two Lakh Seven Thousand and Six Hundred) Equity Shares of the Target Company have been listed on BSE Limited ("BSE") with Scrip Code 531652.
- v. As on the date of DLOF, there are no outstanding partly paid -up Shares of the Target Company.
- vi. The Equity shares of the Target Company are not currently suspended for trading on any Stock Exchange.
- vii. Presently, the Board of Directors of the Target Company comprises of:

| Name | Address | Director Identification Number | Designation | Date of Appointment | Experience | Qualification |
|-------------------------|---|--------------------------------|-------------------|---------------------|------------|----------------------|
| Mr. Vinay Kumar Agarwal | UD- 01-1104 UDITA, 1050/1 Survey Park, Kolkata – 75 | 00149999 | Managing Director | October 05, 2015 | 35 Years | B.com, FCA, Grad CWA |

| | | | | | | |
|-------------------|---|----------|--------------------------------------|--------------------|---------------------------|------------|
| Mr. Sandeep Kedia | 49 Vivekanand Road, Kolkata - 700007 | 03604354 | Non - Executive Independent Director | August 30, 2019 | 16 Years | B.com, CFA |
| Ms. Suman Agarwal | UD- 01-1104 UDITA, 1050/1 Survey Park, Kolkata – 75 | 06955583 | Director | September 29, 2014 | 10 Years (Administration) | B.com |
| Mr. Puneet Gupta | 34D MD Road, Beadon Street, Kolkata - 700006 | 07597885 | Non - Executive Independent Director | September 24, 2020 | 7 Years (Finance) | B.com |

- viii. There are no outstanding convertible instruments such as warrants/FCDs/PCDs/Partly Paid-up Equity Shares and other convertible instruments of the Target Company.
- ix. The Target Company has not been party to any scheme of amalgamation, restructuring, merger / de-merger and spin off during last three (3) years.
- x. There is no Contingent Liabilities in the Target Company.
- xi. Promoters of the Target Company are not a fugitive economic offender.
- xii. Brief audited financial information of the Target Company on a Standalone basis for the financial years ended 2022, 2021 and 2020 and limited review standalone financials for the Nine months ended December 31, 2022, as disclosed on the website of BSE and as certified by the statutory auditor of the Target Company are as under:

(INR in Lacs)

| Particulars | Year Ended 31.03.2020 (Audited) | Year Ended 31.03.2021 (Audited) | Year Ended 31.03.2022 (Audited) | 9M ended 31.12.2022 (Unaudited) |
|--|---------------------------------|---------------------------------|---------------------------------|---------------------------------|
| <u>Profit & loss statement</u> | | | | |
| Income from operations | 487.53 | 96.52 | 178.63 | 82.64 |
| Other Income | 11.83 | 16.60 | 14.05 | 11.58 |
| Total Income | 499.36 | 113.12 | 192.68 | 94.22 |
| Total Expenditure | 429.98 | 120.91 | 186.14 | 106.08 |
| Profit/(Loss) Before Tax | 69.38 | -7.79 | 6.54 | -11.86 |
| Less: Tax expense | 11.56 | 0.00 | 1.00 | 0 |
| Profit After Tax | 57.82 | -7.79 | 5.54 | -11.86 |
| <u>Balance Sheet</u> | | | | |
| Source of funds: | | | | |
| Paid up share capital (*) | 283.47 | 283.47 | 283.47 | 283.47 |
| Reserves and surplus (Excl. Revaluation Reserve) | -136.77 | -144.57 | -139.03 | -150.89 |
| Borrowings | 0 | 0 | 0 | 0 |
| Current Liabilities & Provisions | 12.17 | .51 | 1.21 | .12 |
| Total | 158.87 | 139.41 | 145.65 | 132.70 |
| Uses of funds: | | | | |
| Net fixed assets | 0 | 0 | 0 | 0 |
| Investments | 0 | 0 | 0 | 0 |
| Unsecured Loan | 0 | 0 | 75.00 | 0 |

| | | | | |
|--|--|--------|--------|--------|
| Net current assets (incl Inventories, cash & Bank Balance) | 158.87 | 139.41 | 70.65 | 132.70 |
| Total | 158.87 | 139.41 | 145.65 | 132.70 |
| Other Financial Data | | | | |
| Dividend (%) | 0 | 0 | 0 | 0 |
| Earnings per share (basic and diluted) (INR) | 2.62 | -.35 | .25 | -.54 |
| Networth (INR in Lacs) | 146.70 | 138.90 | 144.44 | 132.58 |
| Book Value Per Share | 6.64 | 6.29 | 6.54 | 6.00 |
| Note: | Source - The Financial information for financial years 2021-22, 2020-21 and 2019-20 and Nine months ended December 2022 have been extracted from financial information filed with BSE and information provided by the Target Company. | | | |

(*) Paid up Share Capital of the Company includes Rs. 62,70,844/- on account of Share Forfeiture.

xiii. Pre and Post Offer shareholding pattern of the Target Company as on the date of this Draft Letter of Offer is as under:

| Shareholder's Category | Shareholding & voting rights prior to the agreement/ acquisition and Offer (A) | | Shares /voting rights agreed to be acquired which triggered off the Takeover Regulations (B) | | Shares/voting rights to be acquired in Open Offer (Assuming full acceptances) (C) | | Shareholding / voting rights after the acquisition and the Offer A+B+C =(D) | |
|---|--|---------------|--|-----------------|---|--------------|---|---------------|
| | No. | % | No. | % | No. | % | No. (*) | %(*) |
| 1. Promoter group | | | | | | | | |
| a. Parties to the Agreement | 10,07,800 | 45.65% | (10,07,800) | (45.65%) | Nil | NA | Nil | NA |
| b. Promoter other than (a) above | Nil | NA | Nil | NA | Nil | NA | Nil | NA |
| Total (A+B) | 10,07,800 | 45.65% | (10,07,800) | (45.65%) | Nil | NA | Nil | NA |
| 2. Acquirer | | | | | | | | |
| a. UVS Hospitality Private Limited | Nil | NA | 10,07,800 | 45.65% | 5,73,976 | 26% | 15,81,776 | 71.65% |
| b. PACs | Nil | NA | Nil | NA | Nil | NA | Nil | NA |
| Total 2 (a+b) | Nil | NA | 10,07,800 | 45.65% | 5,73,976 | 26% | 15,81,776 | 71.65% |
| 3. Party to the agreement other than (1) (a) & (2) | Nil | NA | Nil | NA | Nil | NA | Nil | NA |
| 4. Public (other than parties to the agreement) | | | | | | | | |
| a. FIs/MFs/FIIs/Banks, SFIs (Indicate names) | Nil | NA | Nil | NA | Nil | NA | Nil | NA |
| b. Others | 11,99,800 | 54.35% | Nil | NA | (5,73,976) | (26%) | 6,25,824 | 28.35% |
| Total (4) (a+b) | 11,99,800 | 54.35% | Nil | NA | (5,73,976) | (26%) | 6,25,824 | 28.35% |
| GRAND TOTAL(1+2+3+4) | 22,07,600 | 100% | 10,07,800 | 45.65% | Nil | Nil | 22,07,600 | 100% |

(*) Assuming full acceptance under the Offer.

6 OFFER PRICE AND FINANCIAL ARRANGEMENTS

6.1 Justification of Offer Price

- 6.1.1 The Offer is made pursuant to entering into Share Purchase Agreement by the Acquirer with Sellers. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company.
- 6.1.2 The Equity shares of the Target Company are listed on BSE Limited (“BSE”) (Scrip Code: 531652) and are not suspended from trading on BSE.
- 6.1.3 The annualized trading turnover in the Equity Shares of the Target Company based on trading volume during the twelve calendar months prior to the month of PA date i.e April 18, 2023 (April 2022 to March 23) is as given below:

| Stock Exchange | Time Period | Total No. of equity shares traded during the twelve calendar months prior to the month of PA date | Total No. of Equity Shares | Annualised Trading Turnover (as % of Total Equity Shares) |
|----------------|--------------------------|---|----------------------------|---|
| BSE | April 2022 to March 2023 | 76,409 | 22,07,600 | 3.46 |
| Total | | | 22,07,600 | 3.46 |

(Source: www.bseindia.com)

- 6.1.4 The Equity shares of the Target Company are listed and traded on BSE are infrequently traded within the meaning of definition of ‘frequently traded shares’ under clause (j) of Sub-Regulation (1) of Regulation 2 of the SEBI (SAST) Regulations on both the Stock Exchanges.
- 6.1.5 The negotiated Offer Price of INR 17/- (Rupees Seventeen Only) per fully paid up equity share of face value INR 10/- (Rupees Ten Only) of the Target Company is justified in terms of Regulation 8(1) & 8(2) of the Takeover Regulations, being the highest of the following:

| Sr. No. | Particulars | Price (In INR per Equity Shares) |
|---------|--|----------------------------------|
| 1. | The highest Negotiated Price per fully paid-up equity share of the Target Company for acquisition under an agreement attracting the obligation to make public announcement of an open offer. | 17/- |
| 2. | The volume-weighted average price paid or payable for any acquisition, whether by the Acquirer or by PAC, during the fifty-two weeks immediately preceding the date of the PA | Not Applicable |
| 3. | The highest price paid or payable for any acquisition, whether by the Acquirer or by PAC, during the twenty-six weeks immediately preceding the date of the PA | Not Applicable |
| 4. | The volume-weighted average market price of the Equity Shares for a period of sixty trading days immediately preceding the date of the PA, as traded on the BSE, being the stock exchange where the maximum volume of trading in the Equity Shares are recorded during such period, provided such Equity Shares are frequently traded. | Not Applicable |
| 5. | Where the Equity Shares are not frequently traded, the price determined by the Acquirer, PAC and the Manager to the Offer taking into account valuation parameters including book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies. | 6.01/-* |

Note: The trading data with respect to BSE has been downloaded from website of www.bseindia.com

* Valuation Report taken by Mr. Lopa Verma, Registered Valuer, Securities or Financial Assets having registration no. IBBI/RV/03/2022/14896 having office at C-6 and 7, 6592, Vasant Kunj, South Delhi, New Delhi – 110070 vide certificate dated April 18, 2023 has certified that the fair value of the Equity Share of the Thirdwave Financial Intermediaries Limited is INR 6.01/- (Rupees Six and one paisa Only) per fully paid up Equity shares based on the prescribed methodology.

- 6.1.6 In view of the parameters considered as presented in the table above, the Offer Price of INR 17/- (Rupees Seventeen Only) being the highest amongst the above parameters is, in the opinion of the Manager to the Offer, justified in terms of Regulation 8 of the Takeover Regulations.
- 6.1.7 There has been no revision in the Offer Price since the date of the PA till the date of this DLOF. Further, the Offer Price does not warrant any adjustments for corporate actions under Regulation 8(9) of the Takeover Regulations.
- 6.1.8 In the event of further acquisition of equity shares of the Target Company by the Acquirer during the Offer period, by purchase of equity shares of the Target Company at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of regulation 8(8) of the Takeover Regulations. However, the Acquirer shall not be acquiring any equity shares of the Target Company after the 3rd (third) working day prior to the commencement of the Tendering Period and until the expiry of the Tendering Period.
- 6.1.9 The Acquirer may, in terms of Regulation 18(4) of the Takeover Regulations, make upward revision of the Offer Price at any time prior to the commencement of the last 1 (one) working day before the commencement of the Tendering Period. If there is any such upward revision in the Offer Price by the Acquirer or in case of withdrawal of Offer, the same would be informed by way of a public announcement in the same newspapers where the DPS is published. Such revision in the Offer Price would be payable by the Acquirer for all the equity shares validly tendered at any time during the Offer. In case of upward revision in the Offer Price, the value of the Escrow Account (as defined later) shall be computed on the revised consideration calculated at such 'revised' Offer Price and any additional amount required will be funded via cash in the Escrow Account (as defined later) by the Acquirer prior to effecting such revision, in accordance and in compliance with Regulation 17(2) of the Takeover Regulations. Simultaneously with the issue of the public announcement, the Acquirer will also inform the Stock Exchanges, SEBI and the Target Company at its registered office of such revision in terms of Regulation 18(5) of the Takeover Regulations.
- 6.1.10 If the Acquirer acquire equity shares of the Target Company during the period of twenty-six weeks after the Tendering Period at the price higher than the Offer price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer price, to all the shareholders whose shares have been accepted in the Offer within 60 (sixty) days from the date of such acquisition. However, this shall not become applicable in the event that such acquisition is made under another open offer under the Takeover Regulations or pursuant to SEBI (Delisting of Equity Shares), Regulations, 2009, as amended, or through open market purchases made in the ordinary course on the Stock Exchanges, not being negotiated acquisition of the shares of the Target Company in any form.

6.2 Financial Arrangement

- 6.2.1 The total funding requirement for the Offer (assuming full acceptances) i.e., for the acquisition of upto 5,73,976 (Five Lakh Seventy-Three Thousand Nine Hundred Seventy- Six) equity shares from the Public Shareholders of the Target Company at an Offer Price of INR 17/- (Rupees Seventeen Only) per fully paid-up equity share of INR 10/- (Rupees Ten Only) each is upto INR 97,57,592/- (Rupees Ninety-Seven Lakh Fifty-Seven Thousand Five Hundred Ninety-Two Only) ("Maximum Consideration").
- 6.2.2 The Acquirer has adequate resources and have made firm financial arrangements for financing the acquisition of the equity shares under this Offer, in accordance and in compliance with Regulation 25(1) of the Takeover Regulations. CA Rahul Patel (M. No. 453264), Partner of M/s. S N Lathi & Co.; Chartered Accountants bearing firm registration number 014195C having office at 517, Surgoan Joshi, Indore Road, Khandwa (MP) 450001 has certified vide certificate dated April 01, 2023 that the Acquirer has adequate financial resources and has made firm financial arrangements to meet the fund requirements for the acquisition of the equity shares of the Target Company under this Offer.
- 6.2.3 The Acquirer, the Manager to the Offer and ICICI Bank Limited, a banking company incorporated under Companies Act, 1956 and licensed under the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Gujarat. Pin – 390 007, Gujarat, India and acting for the purpose of this agreement through its branch situated at ICICI Bank Limited, Capital Markets Division, 5th Floor, HT Parekh Marg, Backbay Reclamation, Churchgate, Mumbai – 400020, have entered into an Escrow Agreement on April 18, 2023, for the purpose of the Offer. Pursuant to the Escrow Agreement and in compliance with Regulation 17(1) of the Takeover Regulations, the Acquirer has opened an Escrow Account in the name and style of "THIRDWAVE OPEN OFFER ESCROW ACCOUNT" and Acquirer has deposited INR 25,00,000/- (Rupees Twenty Five Lakh), being an amount equivalent to more than of the value of the total consideration payable under the offer (assuming full acceptance) in cash. The Manager to the Offer is duly authorized by the Acquirer to realize the value of the Escrow Account and operate the Escrow Account in terms of the Takeover Regulations.
- 6.2.4 Based on the above and in light of the escrow arrangement, the Manager to the Offer is satisfied that firm arrangements have been put in place by the Acquirer to fulfill their obligations through verifiable means in relation to this Offer in accordance with the Takeover Regulations.
- 6.2.5 The Acquirer confirm that the funds lying in the Escrow Account will be utilized exclusively for the purposes of this

Offer. Further, the Acquirer has authorized the Manager to the Offer to operate and realize the value of the Escrow Account in terms of the Takeover Regulations.

- 6.2.6 In case of any upward revision in the Offer Price or the Offer Size, the Acquirer shall make further deposit into the Escrow Account, prior to effecting such revision, to ensure compliance with Regulations 17(2) and 22(2) of the Takeover Regulations.

7 TERMS AND CONDITIONS OF THE OFFER

7.1 Operational terms and conditions:

- 7.1.1 This Offer is not subject to any minimum level of acceptances in terms of Regulation 19(1) of the Takeover Regulations from the shareholders of the Target Company and is not a competing offer in terms of Regulation 20 of the Takeover Regulations.
- 7.1.2 The equity shares tendered under this Offer shall be fully paid-up, free from all liens, charges, equitable interests and encumbrances and shall be tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter.
- 7.1.3 The Letter of Offer along with the Form of Acceptance shall be sent to all the Public Shareholders holding equity shares in dematerialized form whose names appear in the records of the depositories at the closing of the business hours on the Identified Date, i.e., Thursday, May 25, 2023
- 7.1.4 Accidental omission to dispatch the Letter of Offer to any shareholder entitled to this Open Offer or non- receipt of Letter of Offer by any shareholder entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.
- 7.1.5 This Offer is subject to terms and conditions set out in the Letter of Offer, the Form of Acceptance cum Acknowledgment, the PA, the DPS and any other public announcements that may be issued with respect to this Offer.
- 7.1.6 The PA, DPS and the Letter of Offer along with the Form of Acceptance cum Acknowledgement would also be available at SEBI's website (www.sebi.gov.in). In case of non-receipt of the Letter of Offer, Public Shareholders, including those who have acquired equity shares after the Identified Date, if they so desire, may download the Letter of Offer or the Form of Acceptance cum Acknowledgement from SEBI's website.
- 7.1.7 The acceptance of the Offer by Public Shareholders must be unconditional and absolute. Any acceptance of this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.
- 7.1.8 Any equity shares that are subject matter of litigation or are held in abeyance due to pending court cases / attachment orders / restriction from other statutory authorities wherein the shareholder may be precluded from transferring the equity shares during pendency of the said litigation are liable to be rejected if directions/orders regarding these equity shares are not received together with the equity shares tendered under this Offer.
- 7.1.9 Public Shareholders who have accepted the Open Offer by tendering their shares and requisite documents in terms of the PA, the DPS and the Letter of Offer are not entitled to withdraw such acceptance during the Tendering Period for the Open Offer.
- 7.1.10 The acceptance of the Open Offer is entirely at the discretion of the Public Shareholders of the Target Company.
- 7.1.11 Incomplete acceptances, including non-submission of necessary enclosures, if any, are liable to be rejected. Further, in case the documents/forms submitted are incomplete and/or if they have any defect or modifications, the acceptance is liable to be rejected.
- 7.1.12 The Acquirer, Manager to the Offer and/or the Registrar to the Offer accept no responsibility for any loss of Offer acceptances forms etc., during transit and the equity shareholders of the Target Company are advised to adequately safeguard their interest in this regard.

7.2 Locked in equity shares:

The locked-in equity shares, if any, acquired pursuant to the agreement or offer can be transferred to the Acquirer, subject to the continuation of the residual lock-in period in the hands of the Acquirer. The Manager to the Offer will ensure that there shall be no discrimination in the acceptance of locked-in and non-locked-in equity shares.

7.3 Persons eligible to participate in the Offer:

Registered shareholders of the Target Company and unregistered shareholders who hold the equity shares of the Target Company any time prior to the closure of the Tendering Period of the Offer, except the Acquirer, for the sale of equity shares of the Target Company, in terms of Regulation 7(6) of the Takeover Regulations. **Public**

Shareholders holding equity shares in physical form can refer para 8.2 given below for details in relation to tendering of equity shares held in physical form.

7.4 Statutory and other approvals:

- 7.4.1 As of the date of this Draft Letter of Offer, to the best of the knowledge of the Acquirer, there are no regulatory or statutory approvals required by the Acquirer for this Offer. If any other statutory approval(s) becomes applicable prior to the completion of the Offer, the Offer would also be subject to such other statutory approval(s) being received. In terms of Regulation 23 of the Takeover Regulations, the Acquirer will have the right to not proceed with the Offer, in the event the required statutory approvals are not received by them.
- 7.4.2 There are no conditions stipulated in the SPA, meeting of which are outside the reasonable control of the Acquirer and in view of which the Offer might be withdrawn under Regulation 23 of the Takeover Regulations.
- 7.4.3 The Acquirer does not require any approval from a financial institutions or banks for this Offer.
- 7.4.4 All Public Shareholders, including non-resident holders of equity shares, must obtain all requisite approvals required, if any, to tender the equity shares (including without limitation, the approval from the Reserve Bank of India (“RBI”) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer reserve the right to reject such equity shares tendered in this Offer. Further, if the holders of the equity shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the equity shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the equity shares, to tender the equity shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserve the right to reject such equity shares.
- 7.4.5 Public Shareholders classified as OCBs, if any, may tender the equity shares held by them in the Open Offer pursuant to receipt of approval from the RBI under the Foreign Exchange Management Act, 1999 and the rules and regulations made thereunder. Such OCBs shall approach the RBI independently to seek approval to tender the equity shares held by them in the Open Offer.
- 7.4.6 In case of delay in receipt of any statutory approval(s), SEBI has the power to grant an extension of time to the Acquirer for payment of consideration to the Public Shareholders of the Target Company, subject to the Acquirer agreeing to pay interest, if any, for the delayed period if directed by SEBI in terms of the Regulation 18(11) of the Takeover Regulations. Where any statutory approval extends to some but not all of the Public Shareholders, the Acquirer shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer. Further, if the delay occurs on account of the willful default or neglect or inaction or non-action by the Acquirer in obtaining the requisite approval(s), the amount held in the Escrow Account shall be subject to forfeiture and be dealt with in the manner provided in Regulation 17(10)(e) of the Takeover Regulations.
- 7.4.7 The Acquirer will have the right not to proceed with this Offer in accordance with Regulation 23 of the Takeover Regulations, in the event the statutory approvals are refused. In the event of withdrawal of this Offer, a public announcement will be made within 2 (two) working days of such withdrawal, in the same newspapers in which the DPS is published and such public announcement will also be sent to BSE, SEBI and the Target Company at its registered office.
- 7.4.8 The Acquirer shall complete all procedures relating to payment of consideration under this Offer within ten (10) working days from the date of closure of the Tendering Period to those Public Shareholders who have validly tender their shares and/or other documents are in order and are accepted for acquisition.

8. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER

8.1 Details of procedure for acceptance and settlement in the Offer

- 8.1.1 Persons who have acquired equity shares but whose names do not appear in the register of members of the Target Company as on the Identified Date, or unregistered owners or those who have acquired equity shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. No indemnity is needed from the unregistered shareholders.
- 8.1.2 The Open Offer will be implemented by the Acquirer through the stock exchange mechanism made available by the stock exchange in the form of a separate window (“**Acquisition Window**”) as provided under the Takeover Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13th, 2015 read with SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 09th, 2016.
- 8.1.3 BSE Limited shall be the designated stock exchange for the purpose of tendering shares in the Open Offer.
- 8.1.4 For implementation of the Open Offer, the Acquirer has appointed Nikunj Stock Broker Limited (“**Buying Broker**”) as its broker for the Offer through whom the purchase and settlement of the equity shares under the Offer shall be made.

The contact details of the Buying Broker are given below:

Name: Nikunj Stock Broker Limited

Address: A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-11007

Tel. No.: 011-47030015-16

Contact Person: Mr. Pramod Kumar Sultania

- 8.1.5 All Public Shareholders, who desire to tender their shares under the Open Offer would have to intimate their respective Stock brokers (“**Selling Broker**”), during the normal trading hours of the second are market during the Tendering Period.
- 8.1.6 Separate Acquisition Window will be provided by BSE to facilitate placing of ‘sell orders’. The selling members can enter orders for demat shares.
- 8.1.7 The cumulative quantity tendered shall be displayed on the stock exchange website throughout the trading session at specific intervals by the stock exchange during Tendering Period.
- 8.1.8 Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as a client (KYC compliant).
- 8.1.9 In the event the Selling Broker of the Public Shareholder is not registered with BSE then that Public Shareholder can approach any BSE registered stock broker and can make a bid by using quick unique client code (UCC) facility through that BSE registered stock broker after submitting the details as may be required by that stock broker to be in compliance with applicable SEBI regulations. In case the Public Shareholder is not able to bid using quick UCC facility through any other BSE registered stock broker then the Public Shareholder may approach the Buying Broker to bid by using quick UCC facility after submitting all the documents as may be required by the Buying Broker.
- 8.1.10 The equity shares tendered in response to the Offer will be held in a trust by the Registrar to the Offer / Clearing Corporation until the completion of the Offer (in accordance with the Takeover Regulations and other applicable laws, rules and regulations), and the shareholders will not be able to trade, sell, transfer, exchange or otherwise dispose of such equity shares until the completion of the Offer or withdrawal of the Offer in accordance with Regulation 23 of the Takeover Regulations.
- 8.1.11 The equity shares tendered by the Public Shareholders along with all other relevant documents required to be submitted, should be sent to the Registrar to the Offer (defined below) and NOT to the Acquirer or to the Target Company or to the Manager to the Offer.

8.2 Procedure for tendering equity shares held in physical form

- 8.2.1 The Equity Shareholders who are holding the Equity Shares in physical form and who wish to tender their Equity Shares in this Offer shall approach Selling Member and submit complete set of documents for verification procedure as mentioned below:-
 - i. Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company.
 - ii. Original share certificate(s).
 - iii. Valid share transfer deed(s) duly signed as transferor(s) by the sole/joint shareholder(s) in the same order and as per specimen signatures lodged with the Target Company and duly witnessed at the appropriate place.
 - iv. Self attested PAN Card copy (in case of Joint holders, PAN card copy of all transferors).
 - v. Any other relevant document such as Power of Attorney, corporate authorization (including board resolution/ specimen signature).
 - vi. Self attested copy of address proof such as valid Aadhar Card, Voter ID, Passport.
 - vii. The Seller Member(s) should place bids on the Exchange Platform with relevant details as mentioned on physical share certificate(s). The Seller Member(s) to print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System. TRS will contain the details of order submitted like Folio No., Certificate No. Dist. Nos., No. of shares etc.
 - viii. The Seller Member(s) / Investor have to deliver the shares & documents along with TRS to the RTA. Physical Share Certificates to reach RTA within 2 days of bidding by Seller Member
 - ix. Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the Physical Shares in Open Offer shall be subject to verification by RTA. On receipt of the confirmation from RTA the bid will be accepted else rejected and accordingly the same will be depicted on the exchange platform.
 - x. In case any person has submitted Equity Shares in physical form for dematerialisation, such Equity Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Open Offer before Closing Date.

The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance.

Shareholders holding Equity Shares in physical mode and Equity Shares under lock-in will be required to fill the respective Form of Acceptances. Public Shareholders holding Equity Shares in physical mode and Equity Shares under lock-in will be sent respective Form of Acceptances along with the Letter of Offer. Detailed procedure for tendering such Equity Shares will be included in the Form of Acceptance. Form of Acceptance will not be sent to the Public Shareholders holding Equity Shares in Demat mode.

8.3 Procedure for tendering equity shares held in dematerialized form:

- 8.3.1 Public Shareholders who are holding equity shares in dematerialized form and who desire to tender their equity shares in the Offer shall approach their respective Selling Broker indicating to them, the details of equity shares they intend to tender in the Offer.
- 8.3.2 Public Shareholders shall submit delivery instruction slip (“DIS”) duly filled- in specifying market type as “Open Offer” and execution date along with all other details to their respective Selling Broker so that the shares can be tendered in the Open Offer.
- 8.3.3 The Selling Broker would be required to place an order/bid on behalf of the Public Shareholders who wish to tender equity shares in the Open Offer using the Acquisition Window of the BSE. The Selling Broker would be required to transfer the number of equity shares by using the settlement number and the procedure prescribed by the Clearing Corporation of India Ltd. (“Clearing Corporation”) for the transfer of the equity shares to the special account of the Clearing Corporation before placing the bids/ orders and the same shall be validated at the time of the order entry. The details of the special account of Clearing Corporation shall be informed in the Offer opening circular that will be issued by BSE/ Clearing Corporation.
- 8.3.4 The Selling Broker shall provide early pay-in of demat shares to the Clearing Corporation before placing the bids/ orders and the same shall be validated at the time of order entry.
- 8.3.5 For custodian participant orders for demat equity shares, early pay-in is mandatory prior to confirmation of order by custodian. The custodian shall either confirm or reject the orders not later than the closing of trading hours on the last day of the date of closing of the Open Offer. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed custodian participant orders, order modification shall revoke the custodian confirmation and the revised order shall be sent to the custodian again for confirmation.
- 8.3.6 The details of settlement number for early pay-in of shares shall be informed in the Offer opening circular that will be issued by BSE/ Clearing Corporation, before the opening of the Offer.
- 8.3.7 Upon placing the bid, the Selling Broker shall provide a TRS generated by the stock exchange bidding system to the shareholder. TRS will contain the details of order submitted like, bid ID number, application number, DP ID, client ID, number of equity shares tendered etc.
- 8.3.8 The Public Shareholders shall also provide all relevant documents, which are necessary to ensure transferability of the equity shares in respect of the tender form to be sent. Such documents may include (but not be limited to):
- a) Duly attested power of attorney, if any person other than the shareholder has signed the tender form;
 - b) Duly attested death certificate and succession certificate/ legal heir ship certificate, in case any shareholder has expired; and
 - c) In case of companies, the necessary certified corporate authorizations (including board and/ or general meeting resolutions).
- 8.3.9 The shareholders will have to ensure that they keep their DP account active and unblocked to receive credit in case of return of equity shares due to rejection or due to prorated Offer.

The Public Shareholders holding shares in demat mode are not mandatorily required to fill any Form of Acceptance-cum-Acknowledgement.

- 8.3.10 Equity shares that are subject to any charge, lien or encumbrance are liable to be rejected in this Offer. Equity shares that are the subject of litigation, wherein the Public Shareholders may be prohibited from transferring their equity shares during the pendency of the said litigation, are liable to be rejected, if the directions/orders regarding these equity shares are not received together with the equity shares tendered in this Offer. The Letter of Offer, wherever possible, may be forwarded to the concerned statutory authorities for further action by such authorities.
- 8.3.11 Modification/cancellation of orders will not be allowed during the Tendering Period of the Open Offer.

8.4 Acceptance of shares

Registrar to the Offer shall provide the details of order acceptance to Clearing Corporation within the specified timelines. In the event that the number of equity shares validly tendered by the Public Shareholders under this Offer is more than the number of Offer shares, the Acquirer shall accept those equity shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that,

acquisition of equity shares from a Public Shareholder shall not be less than the minimum marketable lot, or the entire holding if it is less than the marketable lot.

8.5 Procedure for tendering the shares in case of non-receipt of Letter of Offer

- 8.5.1 Persons who have acquired equity shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired equity shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
- 8.5.2 A shareholder may participate in the Offer by approaching their Selling Broker and tender the equity shares in the Open Offer as per the procedure mentioned in the Letter of Offer or in the relevant acceptance form.
- 8.5.3 The Letter of Offer will be dispatched as per para 7.1.3, however, in case of non-receipt of the Letter of Offer, such shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the equity shares of the Target Company.
- 8.5.4 Alternatively, in case of non-receipt of the Letter of Offer, Public shareholders holding the equity shares may participate in the Offer by providing their application on plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents as mentioned above. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Offer.

8.6 Settlement process

- 8.6.1 On closure of the Offer, reconciliation for acceptances shall be conducted by the Registrar to the Offer and Manager to the Offer and the final list shall be provided to the stock exchange to facilitate settlement on the basis of shares transferred to the Clearing Corporation.
- 8.6.2 The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market and as per mechanism provided by BSE.
- 8.6.3 Transfer of shares of shareholders under the Offer would be made by the Selling Brokers with the use of the settlement number to be provided by the Clearing Corporation to transfer the shares in favour of Clearing Corporation. After such transfer of shares, the Clearing Corporation will be allowed to utilize the shares towards the settlement obligations under this Offer. Further, the consideration for the accepted shares in the Offer and shares tendered but not accepted under such offer would be credited to the shareholders' bank and demat accounts, respectively.
- 8.6.4 Once the basis of acceptance is finalized, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of shares to the account of the Buyer Broker.
- 8.6.5 In case of partial or non-acceptance of orders or excess pay-in, demat shares shall be released to the securities pool account of the Selling Broker, post which, the Selling Broker would then issue contract notes for the shares accepted.

8.7 Settlement of funds / payment consideration

- 8.7.1 The settlement of fund obligation for equity shares shall be effected through Clearing Corporation / existing settlement accounts of the Selling Broker.
- 8.7.2 For the equity shares accepted under the Open Offer, the Clearing Corporation will make direct funds payout to respective eligible shareholder's bank account as provided by the depository system. If the shareholders' bank account details are not available or if the fund transfer instructions gets rejected by the RBI/ bank, due to any issue, then such funds will be transferred to the concerned Selling Brokers' settlement bank account for onward transfer to their respective clients.
- 8.7.3 In case of certain shareholder types viz. NRI, foreign etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker's settlement accounts for releasing the same to the respective shareholder's account. For this purpose, the shareholder type details would be collected from the Registrar to the Offer.
- 8.7.4 Public Shareholders who intend to participate in the Open Offer should consult their respective Selling Broker for any cost, applicable taxes, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling Public Shareholders for tendering equity shares in the Open Offer (secondary market transaction). The Open Offer consideration received by the Public Shareholders, in respect of accepted equity shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Acquirer and the Manager to the Offer accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling Public Shareholders.
- 8.7.5 Where the number of equity shares tendered by the shareholders are more than the equity shares agreed to be acquired by the Acquirer, the Acquirer will accept the offers received from the shareholders on a proportionate basis, in

consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner.

- 8.7.6 In case of delay in receipt of any statutory approval(s) as mentioned in para 7.4 above, SEBI has the power to grant an extension of time to the Acquirer for payment of consideration to shareholders of the Target Company, subject to the Acquirer agreeing to pay interest, if any, for the delayed period if directed by SEBI in terms of the Regulation 18(11) of the Takeover Regulations.

8.8 Compliance with tax requirements

8.8.1.1 NRIs/ OCBs/ FPIs

In case no objection certificate or tax clearance certificate is submitted, the Acquirer will deduct tax at the maximum marginal rate as may be applicable to the category of the shareholder, on the entire consideration amount payable to such shareholder(s). The Acquirer will send the proof of having deducted and paid the tax along with the payment consideration.

In case of shares being acquired by the Acquirer and they being responsible for paying to non- residents (including FPIs / OCBs) any income by way of interest, the Acquirer are required to deduct tax at source (including, in the case of non-residents, surcharge and education cess as applicable).

All other taxes as may be applicable including tax deducted at source or withholding tax as per Income Tax Act, 1961 will be deducted at the time of making payment to the successful shareholders. For claiming any lesser tax deduction/ withholding tax, all necessary documents should be provided well in advance at the time of tendering the shares and before making payments to the successful shareholders. In the absence of the same, the tax deduction/ withholding tax will be deducted at maximum marginal rate.

8.8.2 Resident Shareholder:

The Acquirer shall not deduct tax on the consideration payable to resident shareholders pursuant to the Offer.

SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OPEN OFFER AND APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE ACQUIRER AND THE MANAGER TO THE OFFER DO NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY SHAREHOLDER AS A REASON OF THIS OFFER.

9. DOCUMENTS FOR INSPECTION

The following documents are regarded as material documents and are available for inspection at the office of the Manager to the Offer at Fast Track Finsec Private Limited, B-502 Statesman House Barakhamba Road New Delhi - 110001 from 11.00 A.M. to 4.00 P.M. on any Working day, except Saturdays, Sundays and holidays until the closure of the Tendering Period of the Offer. Kindly take note that the same are also available for e-inspection, if any shareholder wants to e-inspect he/she can e-mail the request for e-inspection of documents on vikasverma@ftfinsec.com

- 9.1.1 Certificate of incorporation, Memorandum and Articles of Association of the Acquirer,
- 9.1.2 Copy of SPA dated April 18,2023
- 9.1.3 Copy of Escrow Agreement dated April 18,2023
- 9.1.4 Copy of PA dated April 18, 2023 and a copy of the DPS dated April 20, 2023 published on April 21, 2023.
- 9.1.5 Net Worth Certificate dated April 01, 2023 issued by CA Rahul Patel (M. No. 453264), Partner of M/s. S N Lathi & Co.; Chartered Accountants bearing firm registration number 014195C having office at 517, Surgoan Joshi, Indore Road, Khandwa (MP) 450001, certifying the adequacy of resources with the Acquirer to fulfill their Open Offer financial obligations.
- 9.1.6 Valuation Report dated April 18, 2023 issued by Mr. Lopa Verma, Registered Valuer, Securities or Financial Assets having registration no. IBBI/RV/03/2022/14896
- 9.1.7 Copies of the annual reports of the Target Company and Acquirer Company for the previous financial years ending on March 31st, 2020, March 31st, 2021 and March 31st, 2022.
- 9.1.8 Copy of the recommendation made by the Committee of Independent Directors of the Board of Directors of the Target Company, published on[●].
- 9.1.9 Copy of SEBI comments letter no. [●] dated [●].
- 9.1.10 Consent letter of Registrar to the Offer
- 9.1.11 Due Diligence Certificate dated April 28, 2023 submitted to SEBI by Fast Track Finsec Private Limited, Manager to the Offer.
- 9.1.12 Copy of Escrow Account Statement

10. DECLARATION BY THE ACQUIRER

- 10.1 Statements regarding the Acquirer's responsibility for the information contained in the Letter of offer.
- 10.2. A statement to the effect that the acquirer would be severally responsible for ensuring compliance with the Regulations shall be incorporated in the Letter of offer.
- 10.3 Letter of offer shall be signed by the acquirer(s)/owner of Attorney holders on their behalf giving date and place. Manager to ensure and disclose that person(s) signing the Letter of offer is duly and legally authorised by Acquirer (including PACs, if any).

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

**On behalf of
UVS HOSPITALITY PRIVATE LIMITED**

Sd/-

**Utkarsh Vartak
Director
DIN: 09306253**

Date: April 28, 2023

Place: Mumbai

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this Form with TRS generated by Selling Broker and enclosures to Registrar to the Offer, Purva Sharegistry (India) Private Limited, at their address given in the Letter of Offer as per them made of delivery mentioned in the Letter of Offer)

Name:
Address:

| Tendering Period of the Offer | |
|-------------------------------|--------------------------|
| Offer opens on | Wednesday, June 07, 2023 |
| Offer closes on | Tuesday June 20, 2023 |

PAN:
DP ID:
Client ID:
Tel:
E-mail:
No. of shares held:

| To, | Status of the Public Shareholder (Please tick whichever is applicable) | | | |
|---|---|--|--|--|
| | Purva Sharegistry (India) Private Limited 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg Lower Parel (East) Mumbai MH - 400011 Email:support@purvashare.com Website: https://www.purvashare.com/ Contact Person: Ms. Deepali Dhuri Contact details: 91 022-23010771 / 49614132 | <input type="checkbox"/> Individual | <input type="checkbox"/> Company | <input type="checkbox"/> FII / FPI - Corporate |
| <input type="checkbox"/> QFI | | <input type="checkbox"/> FVCI | <input type="checkbox"/> Partnership / Proprietorship firm / LLP | <input type="checkbox"/> Private Equity Fund |
| <input type="checkbox"/> Pension / Provident Fund | | <input type="checkbox"/> Sovereign Wealth Fund | <input type="checkbox"/> Foreign Trust | <input type="checkbox"/> Financial Institution |
| <input type="checkbox"/> NRIs /PIOs - Repatriable | | <input type="checkbox"/> NRIs /PIOs - non- repatriable | <input type="checkbox"/> Insurance Company | <input type="checkbox"/> OCB |
| <input type="checkbox"/> Domestic Trust | | <input type="checkbox"/> Banks | <input type="checkbox"/> Association of person /Body of individual | <input type="checkbox"/> Any others, please specify: |

Dear Sir / Madam,

OPEN OFFER FOR ACQUISITION OF UPTO 5,73,976 EQUITY SHARES OF FACE VALUE INR 10/- (RUPEES TEN ONLY) EACH REPRESENTING 26 % OF THE TOTAL OUTSTANDING, ISSUED AND FULLY PAID UP EQUITY SHARE CAPITAL ON A FULLY DILUTED BASIS CARRYING VOTING RIGHTS OF THIRDWAVE FINANCIAL INTERMEDIARIES LIMITED (“TARGET COMPANY”) TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY (“ACQUIRER”).

I / We refer to the Letter of Offer dated [●], for acquiring the equity shares held by me / us in Thirdwave Financial Intermediaries Limited. Capitalised terms not defined here shall have the meanings ascribed to them under the Letter of Offer.

I / We, the undersigned, have read the Public Announcement, the Detailed Public Statement, and the Letter of Offer and understood its contents and unconditionally accepted the terms and conditions as mentioned therein.

I / We confirm that the equity shares which are being tendered herewith by me / us under this Offer, are free from liens, charges, equitable interests and encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter and that I / We have obtained all necessary consents to sell the equity shares on the foregoing basis.

I / We also note and understand that the obligation on the Acquirer to pay the purchase consideration arises only after verification of the documents and signatures submitted along with this Form of Acceptance-cum- Acknowledgment by the Public Shareholders.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender equity shares for Open Offer and that I/we am/are legally entitled to tender the equity shares for the Open Offer.

I/We declare that regulatory approvals, if applicable, for holding the equity shares and/or for tendering the equity shares in this Open Offer have been enclosed herewith.

I / We confirm that there are no taxes or other claims pending against us which may affect the legality of the transfer of equity shares under the Income Tax Act, 1961.

I / We are not debarred from dealing in equity shares.

I / We confirm that in case the Acquirer is of the view that the information / documents provided by the Public Shareholder(s) is inaccurate or incomplete or insufficient, then the tax may be deducted at source at the applicable maximum marginal rate on the entire consideration paid to the Public Shareholder(s).

I / We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided / to be provided by me / us, I / we will indemnify the Acquirer for such income tax demand (including interest, penalty, etc.) and provide the Acquirer with all information / documents that may be necessary and co-operate in any proceedings before any income tax / appellate authority.

I / We also note and understand that the Acquirer will pay the purchase consideration only after verification of the documents and signatures.

I / We authorize the Acquirer to accept the equity shares so offered or such lesser number of equity shares which they may decide to accept in consultation with the Manager to the Offer and the Registrar to the Offer and in terms of the Letter of Offer.

I / We authorize the Acquirer or the Registrar to the Offer to send by speed post / registered post / or through electronic mode, as may be applicable, at my / our risk, documents or papers or correspondence to the sole / first holder at the address mentioned above.

I / We note and understand that for equity shares accepted under the Offer, the funds received from Buying Broker by the Clearing Corporation will be released to the Selling Broker as per secondary market pay out mechanism.

PUBLIC SHAREHOLDERS ARE REQUESTED TO NOTE THAT THE DULY SIGNED FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT SHOULD BE DISPATCHED BY REGISTERED POST/COURIER OR HAND DELIVERED TO THE REGISTRAR TO THE OFFER WITHIN 2 (TWO) DAYS OF BIDDING BY THE SELLING BROKER OR IF THE ABOVE ORDER IS PLACED ON THE CLOSING DATE OF THE TENDERING PERIOD, WITHIN 2 (TWO) DAYS FROM THE CLOSURE OF THE TENDERING PERIOD (BY 5:00 P.M.), OR COPIES OF DELIVERY INSTRUCTION SLIPS (IN CASE OF DEMATERIALIZED SHARES) SHOULD BE DISPATCHED BY REGISTERED POST/COURIER OR HAND DELIVERED TO THE REGISTRAR TO THE OFFER SO AS TO REACH ON OR BEFORE CLOSURE OF THE TENDERING PERIOD (I.E., BEFORE 5:00 P.M. ON June 20, 2023).

For All Public Shareholders

I/We, confirm that our residential status for the purpose of tax is:

Resident Non- Resident, if yes please state country of tax residency:

I/We, confirm that our status is:

Individual Company FII/FPI Corporate FII/FPI–Others QFI FVCI
 Partnership/
Repatriable Proprietorship Firm Pension/Provident Fund Foreign Trust NRI/PIOs
 NRI/PIOsNon- Repatriable Insurance Company OCB Domestic Trust
 Banks Association of Person/Body of Individual Any Other Please specify_

I / We, have enclosed the following documents: Self-

- attested copy of PAN card
- No objection certificate / Tax clearance certificate from income tax authorities for deduction of tax at lower rate, wherever applicable
- Duly attested power of attorney if any person apart from the Public Shareholder has signed the application form
- Corporate authorization in case of companies, along with board resolution and specimen signatures of authorised signatories, death certificate / succession certificate if the original Public Shareholder is deceased

Additional confirmations and enclosures from resident Public Shareholders

I / We have enclosed the following documents:

- Self-declaration form in Form 15G / Form 15H, if applicable to be obtained in duplicate copy (applicable only for interest payment, if any)
- Self-attested copy of PAN card
- Self-attested declaration in respect of residential status, status of Public Shareholders (e.g. individual, firm, company, trust, or any other – please specify)
- No objection certificate / tax clearance certificate from income tax authorities for deduction of tax at lower rate (applicable only for interest payment, if any)
- For mutual funds / banks / notified Institutions under Section 194A (3)(iii) of the Income Tax Act, 1961, copy of relevant registration or notification (applicable only for interest payment, if any).
- Other documents and information as mentioned under para 8.8 – ‘Compliance with tax requirements’ in the Letter of Offer

Additional confirmations and enclosures for FII / FPI Public Shareholders

I / We, confirm that the equity shares of the Target Company are held by me / us on (select whichever is applicable):

Investment / capital account and income arising from sale of shares is in the nature of capital gain

Trade account and the income arising from sale of shares is in the nature of business income

Any other (please specify) _____

(Note: In case the equity shares are held on a trade account, kindly enclose a certificate obtained from Indian tax authorities under section 195(3) or 197 of the Income Tax Act, 1961, specifying the rate at which tax shall be deducted. In the absence of such a certificate tax will be deducted at the maximum marginal rate, applicable to the category to which such FII / FPI belongs, on the entire consideration payable).

Declaration for treaty benefits (please the box if applicable):

I / We confirm that I / we am / are tax resident/s of _____
having tax Identification number/Unique number provided by the Government as _____
and satisfy all conditions to claim benefits under DTAA entered into by India and the country of which I am /
we are tax resident/s.

(Note: If this box is not ticked, tax will be deducted without considering treaty benefits at the maximum marginal rate applicable to the category to which such FII / FPI belongs).

In order to avail benefit of lower rate of tax deduction under the DTAA, if any, kindly enclose a tax residence certificate stating that you are a tax resident of your country of residence / incorporation and that you do not have a permanent establishment in India in terms of the DTAA entered into between India and your country of residence, along with Form 10F as prescribed in terms of Section 90(5) of the Income Tax Act, 1961. In case there is a permanent establishment in India, kindly enclose a certificate from Indian tax authorities, specifying the rate of tax to be deducted failing which tax will be deducted at the maximum marginal rate.

I/We, have enclosed self-attested copies of the following documents:

- SEBI Registration Certificate for FIIs/FPI Self-attested copy of PAN card
- RBI approval for acquiring equity shares of Thirdwave Financial Intermediaries Limited tendered herein, if applicable
- Self-declaration for no permanent establishment in India or no business connection in India
- Tax residency certificate from government of the country or specified territory of which you are tax resident
- No objection certificate / tax clearance certificate from income tax authorities, for deduction of tax at a lower rate / NIL rate on income from sale of shares and interest income, if any, wherever applicable
- Form 10F as prescribed in terms of Section 90(5) of the Income Tax Act, 1961 (also refer to para 8.8 – ‘Compliance with tax requirements’ of the Letter of Offer)
- Other documents and information as mentioned in para 8.8 - ‘Compliance with tax requirements’.
- FII / FPI Certificate (self-attested declaration certifying the nature of income arising from the sale of equity shares, whether capital gains)

Additional confirmations and enclosures for other Non-resident Public Shareholders (except FIIs / FPI)

I / We, confirm that the equity shares tendered by me / us are held on (select whichever is applicable):

- Repatriable basis Non-Repatriable basis

I / We, confirm that the tax deduction on account of equity shares of Target Company held by me / us is to be deducted on

- Long-term capital gains (equity shares are held by me / us for more than 12 (twelve) months)
- Short-term capital gains (equity shares are held by me / us for 12 (twelve) months or less)

- Trade Account
- Any other (please specify)

(Note: For determination of the nature and period of holding, kindly enclose a proof for date of purchase such as demat account statement or brokers note. In case the equity shares are held on trade account, kindly enclose a certificate obtained from Indian tax authorities under section 195(3) or 197 of the Income Tax Act, 1961, specifying the rate at which tax shall be deducted. In the absence of such a certificate tax will be deducted at the applicable tax rate, applicable to the category to which such non-resident shareholders other than FII / FPI belongs, on the entire consideration payable)

Declaration for treaty benefits (please if applicable):

- I / We confirm that I / we is / are tax resident/s of _____
having tax identification number / unique number provided by the government as _____
and
satisfy all conditions to claim benefits under DTAA entered into by India and the country of which I am / we are tax resident/s.

(Note: If this box is not ticked, tax will be deducted without considering treaty benefits at the maximum marginal rate applicable to the category to which such Public Shareholder belongs.)

In order to avail benefit of lower rate of tax deduction under the DTAA, if any, kindly enclose a tax residence certificate stating that you are a tax resident of your country of residence / incorporation and that you do not have a permanent establishment in India in terms of the DTAA entered into between India and your country of residence, along with such other documents and information as prescribed in terms of Section 90(5) of the Income Tax Act, 1961. In case there is a permanent establishment in India, kindly enclose a certificate from Indian tax authorities, specifying the rate of tax to be deducted failing which tax will be deducted at the applicable tax rate.

I / We have enclosed the following documents (select whichever is applicable):

- Self-declaration for no permanent establishment in India or no business connection in India
- Self-attested copy of PAN card
- Tax residency certificate from government of the country or specified territory of which you are tax resident
- No objection certificate / tax clearance certificate from income tax authorities, for deduction of tax at a lower rate / NIL rate on income from sale of shares and interest income, if any, wherever applicable
- Copy of RBI / DIPP approval, if any, for acquiring equity shares of Target Company hereby tendered in the Offer and RBI approval evidencing the nature of shareholding, i.e. repatriable or non-repatriable basis, if applicable
- Proof for period of holding of equity shares such as demat account statement or brokers note
- Such other documents and information as prescribed in terms of Section 90(5) of the Income Tax Act, 1961 (also refer para 8.8 – ‘Compliance with tax requirements’ in the Letter of Offer)
- Other documents and information as mentioned under para 8.8 – ‘Compliance with tax requirements’ in the Letter of Offer.
- Copy of RBI approval for OCBs tendering their equity shares in the Offer. Also mention the source of funds for initial acquisition of equity shares and the nature of the holding of equity shares (repatriable / non-repatriable basis).
- Copy of RBI approval (For NRI Public Shareholders tendering their equity shares in the Offer held on a non-repatriable basis)
- if any, permitting consideration to be credited to a NRE bank account.

Yours faithfully,

Signed and delivered

| | Full Name(s) of the holders | PAN | Signature |
|---------------------|------------------------------------|------------|------------------|
| First / Sole Holder | | | |
| Joint Holder 1 | | | |
| Joint Holder 2 | | | |
| Joint Holder 3 | | | |

Note: In case of joint holdings, all holders must sign. In case of body corporate, the company seal should be affixed and necessary board resolutions (if applicable) should be attached.

Place: _____ Date: _____

-----Tear along this line -----

Acknowledgement Slip (To be filled in by the Public Shareholder)
Thirdwave Financial Intermediaries Limited - Open Offer

Sr.No. _____

Received from Mr. / Ms. /M/s.

Address:

Kindly confirm if the above is the same as the address in the country of residence:

Yes No

If no, please provide the address in the country of residence:

Form of Acceptance-cum-Acknowledgement along with (Please put tick mark in the box whichever is applicable): TRS

- No.
- Other documents, please specify _____

Date of Receipt _____ Signature of Official _____

| |
|--|
| Stamp of Registrar to the Offer |
| |

All future correspondence, if any, should be addressed to the Registrar to the Offer at the following address:

**Purva Sharegistry (India) Private Limited
9, Shiv Shakti Industrial Estate, J.R. Boricha Marg Lower
Parel (East) Mumbai MH - 400011
Email: support@purvashare.com
Tel: 91 022-23010771 / 49614132**